

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 933 of 2020 in TP 26 of 2016 (CP 46 of 2012)

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Pitamberdas R Ruchandani
V/s
Radhakishan B Ruchandani & Ors

Rule 11 of NCLT Rules, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Advocate, Mr. Naishal Mody is present on behalf of Mr. Pavan S. Godiawala, Advocate for the applicant submitted that Mr. Pavan S. Godiawala is pre-occupied before the Hon'ble High Court. Hence, he is requesting for an adjournment.

The prayer is allowed.

PCS, Mr. Dhiren Dave is present on behalf of the respondent.

List the matter on 09.02.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 20th day of January 2021